

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR**

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**ORDER SHEET**

**ORDERS OF THE TRIBUNAL**

01.04.2014

CP 04/2013 (TA No. 31/2009)

None present for applicant.

Mr. B.K. Pareek, Proxy counsel for  
Mr. T.P. Sharma, Counsel for respondents.

Heard the learned counsel for the respondents. The  
Contempt Petition is dismissed by a separate order.

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M. Nagarajan  
(M. Nagarajan)  
Member (J)

Anil Kumar  
(Anil Kumar)  
Member (A)

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,  
JAIPUR BENCH, JAIPUR.

**CONTEMPT PETITION NO. 04/2013**  
**IN**  
**TRANSFER APPLICATION NO. 31/2009**

**DATE OF ORDER : 01.04.2014**

CORAM :

**HON'BLE MR.ANIL KUMAR, ADMINISITRATIVE MEMBER**  
**HON'BLE MR. M. NAGARAJAN, JUDICIAL MEMBER**

Ravi Prakash Sharma son of Shri Ram Gopal Sharma aged about 66 years, resident of 21 Ganga Path Suraj Nagar, West Civil Lines, Jaipur.

... Applicant  
(By Advocate: None)

Versus

Shri S.L. Singh, Principal General Manager, Telecom District, Bharat Sanchar Nigam Limited, Opposite G.P.O., M.I. Road, Jaipur.

... Respondents  
(By Advocate: Mr. B.K. Pareek proxy to Mr. T.P. Sharma)

**ORDER (ORAL)**

This Contempt Petition has been filed by the applicant for the non compliance of the order dated 16.05.2012 passed in Transfer Application No. 31/2009 in Civil Writ Petition No. 3476/2006 (**Ravi Prakash Sharma vs. Union of India & Others**). Vide order dated 16.05.2012, this Tribunal directed the respondents to allow all the benefits to the applicant which were allowed to A.K. Kapoor and M.L. Bediwal. It was also directed that the pay of the applicant would be refixed following the same principle as was followed in the case of A.K. Kapoor and M.L. Bediwal. Since the applicant had retired, his pay was to be fixed notionally and it was directed that he would not be entitled for payment of arrears. It was also

*Anil Kumar*

directed that the applicant would be entitled to consequential retrial benefits, if any accrue to him due to revision of his pay.

2. In compliance of this order, the learned counsel for the respondents had produced before the Tribunal an order Memo No. ST-4/36/Ch.VIII/KW/2013-14/03 dated 26.12.2013 passed by the respondents. Vide this order, the applicant has been allowed to remain promoted to the cadre of Chief Telephone Supervisor with effect from 12.02.1997 in the pay scale of Rs.6500-10500 (Revised from time to time), the date from which he was promoted earlier to BCR Grade IV vide this office Memo No. ST-4/36/III/3 dated 16.09.1998 (Subject to outcome of the CWP 1560/2013 filed by BSNL & Another vs. Ravi Prakash Sharma & Another in Hon'ble High Court of Rajasthan, Bench Jaipur).

3. In the same order, it has been stated that the pay of the applicant would be fixed notionally and he will not be entitled for payment of arrears. However, he will be entitled to consequential retrial benefits, if any accrue to him due to revision of his pay.

4. From the perusal of this order, we are satisfied that substantial compliance has been made by the respondents. Thus the present Contempt Petition does not survive and it is dismissed accordingly. Notices issued to the respondents are hereby discharged.

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(M. NAGARAJAN)  
MEMBER (J)

*Anil Kumar*  
(ANIL KUMAR)  
MEMBER (A)

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